

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 293/MP/2013

Subject : Levy of back up supply charges and withholding of UI charges in violation of Central Electricity regulatory Commission during the grant of inter-state open access.

Date of hearing : 7.1.2014

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri M. Deena Dayalan, Member
Shri A.K. Singhal, Member

Petitioner : Janki Corp. Limited, Bhilwara

Respondents : State Load Despatch Centre, Karnataka
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Parties present : Shri Anantha Narayan, Advocate for the petitioner

Record of Proceedings

Learned counsel for the petitioner submitted that State Load Despatch Centre, Karnataka has charged UI charges, interest on UI and backup power supply charges which are in violation of provisions of Central Electricity Regulatory Commission (Unscheduled Interchange charges and related matters) Regulations, 2009 as amended from time to time.

2. Learned counsel prayed that the charges levied by the Karnataka, SLDC be declared as illegal, untenable and opposed to the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008 and Central Electricity Regulatory Commission (Unscheduled Interchange charges and related matters) Regulations, 2009.

3. After hearing learned counsel of the petitioner, the Commission directed to admit the petition and issue notice to the respondent.

4. The Commission directed the petitioner to serve copy of the petition on the respondent by 21.1.2014. The respondent was directed to file its reply by 10.2.2014

with an advance copy to the petitioner, who may file its rejoinder, if any, on or before 25.2.2014

5. The petition shall be listed for hearing on 25.3.2014.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)